

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA No. 697 of 2016 in  
DFR No. 3536 of 2016**

**Dated: 11<sup>th</sup> January, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:-**

**Indian Wind Power Association (IWPA) ...Appellant(s)  
Vs.  
Madhya Pradesh Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Kumar Mihir

Counsel for the Respondent(s) : Mr. Venkatesh  
Mr. Pratyush Singh for R.1

Mr. G. Umapathy  
Mr. Aditya Singh for R.2

Ms. Mandakini Ghosh  
Ms. Ritika Singhal for R.3

**ORDER**

**IA No. 697 of 2016  
*(Appl. for leave to appeal)***

In this application, the applicant/appellant has prayed that it may be given permission to file the instant appeal.

We have heard learned counsel for the appellant and learned counsel for the respondents.

We are informed that Respondent No.3 - Green Energy Association, which is similarly situated, has been added as party in the

proceedings before the State Commission. Therefore, we see no reason why the present appellant should not be permitted to file the appeal. Hence, permission to file the instant appeal is granted. Application is disposed of.

Registry is directed to number the applications/appeal and list the matter on **25.01.2017**.

**(I.J. Kapoor)**  
**Technical Member**  
ts/pr

**(Justice Ranjana P. Desai)**  
**Chairperson**